

[डा० राम जी सिंह]

मलाई हम केवल अमरीका से ही ले सकते हैं ।

हमको यही लगता है कि जिस समय उस सरकार ने अमरीका के साथ यह समझौता किया था, उसमें यह अप्रतिष्ठामूलक और असम्मानजनक प्रावधान नहीं करना चाहिए था । जो समझौता हुआ है, उसमें अब हम बंध गये हैं, लेकिन कठिनाई हम लोगों के सामने बहुत सारी हैं और यू०एस०ए० में भी यही विचार-सर्षण चल रहा है और वहाँ ई०आर०डी०ए० के राबर्ट फार्ड, एन० आर० सी० के रॉरीन ए० राउडी और डिप्टी अडर सेक्रेटरी ने भी अमरीका की सरकार से कहा है कि अमरीका की सरकार किसी को दबाकर अंगर नहीं देना चाहेगी, तो भी प्राणविक शक्ति का विकास दुनिया के देशों में बह रोक नहीं मकेगी । इसलिये हमको नहीं लगता है कि वह समझौता तोड़ेंगे ।

प्रधान मंत्री जी के अनुसरण जैसा हमारे प्राणविक वैज्ञानिकों की सेठना श्री डा० रामसा ने कहा है कि हमारी ऊर्जा शक्ति के विकास के लिये प्राणविक शक्ति का विकास आवश्यक है, क्योंकि यह "सेफर" भी है और "चीपर" भी है । इसलिये यह आज हो, दो दिन या दो वर्ष बाद हो, प्राणविक शक्ति में आत्मनिर्भरता को छोड़कर और कोई दूसरा रास्ता हमारे सामने नहीं है । माननीय प्रधान मंत्री जी ने राष्ट्रीय स्वाभिमान को जो बात कही है, उससे हम लोग आश्चर्यतः हुए हैं लेकिन आत्मनिर्भरता के बिना हमारा स्वाभिमान सरक्षित नहीं हो सकता है ।

मैं जानना चाहता हूँ कि 5 वर्षों या कुछ वर्षों के दरम्यान किसी ऐसी नीति का निर्धारण हो सकेगा जिससे हम इस मामले में आत्मनिर्भर हो सकें और किसी को भी तब कोई एम्बेसेडमेंट नहीं होगा ?

श्री मोरारजी देसाई . जितना जल्दी आत्मनिर्भर हो सके, उतना जल्दी होने की

हमारी कोशिश है, परन्तु इससे ज्यादा जल्दी करेगे तो गायब हो जायेंगे, दूसरा कुछ नहीं होगा ।

12.30 hrs.

**PUBLIC ACCOUNTS COMMITTEE
SIXTY-FIFTH REPORT**

SHRI C M STEPHEN (Idukki)
Sir, I beg to present the Sixty-fifth Report of the Public Accounts Committee on Action Taken by Government on the recommendations contained in their Two Hundred and Twenty-sixth Report (Fifth Lok Sabha) on Wealth Tax

12 30½ hrs

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED TRIBES**

**FIFTEENTH SIXTEENTH REPORTS AND
REPORTS OF STUDY TOURS**

SHRI RAM DHAN (Lalgan) Sir, I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes —

(1) Fifteenth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in their Fifty-eighth Report (Fifth Lok Sabha) on the Ministry of Shipping and Transport Reservation for, and employment of Scheduled Castes and Scheduled Tribes in the Services of Delhi Transport Corporation

(2) Sixteenth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in their Fifty-seventh Report (Fifth Lok Sabha) on the Ministry of Works and Housing—Housing facilities for Scheduled Castes and Scheduled Tribes provided by the Delhi Development Authority in the Union Territory of Delhi.

(3) Report of Study Tour of Study Group I of the Committee on its visit to Ranchi, Patna, Calcutta Rourkela, Rayagada and Visakhapatnam during January, 1978.

(4) Report of Study Tour of Study Group II of the Committee on its visit to Calcutta, Imphal Gauhati, North Lakhimpur, Itanagar and Tezpur during January, 1978.

(5) Report of Study Tour of Study Group III of the Committee on its visit to Lucknow, Varanasi, Allahabad, Rewa, Khajurao and Jabalpur during January, 1978.

12.32 hrs.

PETITION RE: BAN ON EXPORT
OF FROGS' FLESH

SHRI R. K. MHALGI (Thana): Sir, I beg to present a petition signed by Shri Dutta Tamhane and others of District Thana Maharashtra for ban on export of frogs' flesh.

RE: INCIDENT IN DELHI UNIVER-
SITY

SHRI VASANT SATHE (Akola): Sir, with your kind permission I would invite the attention of the Home Minister that under his very nose, today the Vice-Chancellor and Deans have been beaten by students. I have given notice of that.

MR. SPEAKER: The matter is under my consideration.

(Interruptions)

SHRI VASANT SATHE: Sir,***

MR. SPEAKER: The matter is under my consideration. Do not record.

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Before I make this statement, with your permission, I would like to tell something....

MR. SPEAKER: Not on the University. That question is before me. I am not allowing it.

SHRI VASANT SATHE: Sir, why are you stopping it?

MR. SPEAKER: There are other people who have given notice....

12.35 hrs.

STATEMENT RE: PREVENTIVE
DETENTION

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, it would be recalled that one of the electoral pledges of the Janata Party was "to repeal MISA, release all political detenus, and review all other unjust laws". The policy of the Government in this regard was given more concrete expression in the Address of the Acting President to Parliament on 28th March, 1977 which envisaged a thorough review of the Maintenance of Internal Security Act with a view to repealing it and examination of the need for further strengthening of the existing laws. After an in-depth examination of all relevant factors, the Government came to the conclusion that taking into consideration the nature, complexity and magnitude of the problems faced by the nation and the challenges that seem to lie ahead, the administration may be handicapped in effectively dealing with certain situations in the absence of powers of preventive detention. Being fully conscious of the gross abuse to which powers of preventive detention were put during the Emergency, however, every effort was made to build into the new law necessary safeguards to minimise the possibilities of such abuse. Accordingly the Code of Criminal Procedure (Amendment) Bill, 1977 was introduced in this House on 23rd December, 1977.

***Not record.